

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.413**  
**IB/445/ND/2021**

**IN THE MATTER OF:**

M/s A.S. Leathers	...	Applicant
Versus		
M/s. Sarthak Fibrotex Pvt Ltd	...	Respondent

**Under Section 9 Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prateek Kedawat, Adv.  
For the Respondent : Mr. Ankit Srivastav, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has submitted that arguing counsel is not available and seeks an adjournment. Let this matter be posted to 25.07.2024 for final arguments.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**